

(Part II—Proceedings other than Questions and Answers)

687

LOK SABHA

Tuesday, 1st March, 1955

*The Lok Sabha met at Eleven of the Clock.*

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

ELECTION TO COMMITTEE  
CENTRAL ADVISORY COMMITTEE OF  
NATIONAL CADET CORPS

**The Deputy Minister of Defence (Shri Satish Chandra):** Sir, I beg to move:

“That in pursuance of clause (i) of Section 12 of the National Cadet Corps Act (Act XXXI of 1948) as amended by the National Cadet Corps (Amendment) Act (Act No. LVII of 1952), this House do proceed to elect, in such manner as the Speaker may prescribe, two members from amongst themselves to be members of the Central Advisory Committee of the National Cadet Corps for a term of one year.”

**Mr. Speaker:** The question is:

“That in pursuance of clause (i) of Section 12 of the National Cadet Corps (Act XXXI of 1948.) as amended by the National Cadet Corps (Amendment) Act (Act No. LVII of 1952), this House do proceed to elect, in such manner as the Speaker may prescribe, two members from amongst themselves to be members of the Central Advisory Committee of the

National Cadet Corps for a term of one year.”

*The motion was adopted.*

**Mr. Speaker:** I have to inform Members that the following dates have been fixed for receiving nominations and withdrawal of candidatures, and for holding an election, if necessary, in connection with the Central Advisory Committee of the National Cadet Corps, namely,

Date for nomination	Date for withdrawal	Date for election
3-3-55	4-3-55	7-3-55

The nominations for the Committee and the withdrawal of candidatures will be received in the Parliamentary Notice Office upto 4 p. m. on the dates mentioned for the purpose.

The election, which will be conducted by means of the single transferable vote, will be held in Committee Room No. 62, First Floor, Parliament House between the hours 11 a. m. and 1.30 p.m.

RESOLUTIONS RE: EXPORT DUTY ON GROUNDNUTS, GROUNDNUT OIL CAKE, DEOILED GROUNDNUT MEAL AND DECORTICATED COTTON SEED OIL CAKE ETC.

**Mr. Speaker:** The House will now resume discussion on the Resolutions regarding Notifications for the enhancement or levy of export duty on certain commodities. One of these Resolutions was adopted by the House yesterday and the remaining three are now under the consideration of the House.

Thereafter, the House will take up discussion on the Supplementary De-